

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-84/2003/6104/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Sri S.N. Sarma,  
District and Sessions Judge,  
Bongaigaon, Assam.

Dated Guwahati the 23<sup>rd</sup> November, 2021.

Sub: **Earned leave with station leave permission.**

Ref:- Your letter No.DJB I-11/2020/5090 dtd 18.11.2021

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for six days w.e.f. 13.12.2021 to 18.12.2021 (prefixing 12.12.2021 and suffixing 19.12.2021) along with station leave permission, from the evening of 11.12.2021 till the morning of 20.12.2021**, as prayed for. Further, you have been directed to hand over charge to the Civil Judge & Assistant Sessions Judge, Bongaigaon and in her absence to the next senior most Judicial officer in the station before proceeding on leave.

Yours faithfully,

sd/-

**JT.REGISTRAR (VIGILANCE)**

6106  
Memo NO.HC.VII-84/2003/6105-A, dated 23.11.2021

Copy to:

1. The Principal Accountant General (A & E), Assam, Copy of the application is sent herewith for information and necessary action.
2. The Project Manager, Gauhati High Court.

**JT.REGISTRAR (VIGILANCE)**

Pda